

Districts covered under IGMSY

2545. SHRI AHMED PATEL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details regarding total number of districts covered under the Indira Gandhi Matritva Sahyog Yojana (IGMSY) including the number of beneficiaries under the scheme, State-wise;

(b) the details of funds allocated and distributed under the scheme, State-wise;

(c) whether the Ministry has taken note of non-payment of benefits under the scheme in different parts of the country and if so, the details thereof; and

(d) the measures being taken to include pregnant women not giving birth in Government institutions and the total number of pregnant women excluded under the clause?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) The State-wise details of districts and beneficiaries covered as reported by the State Governments/UT Administrations under the Maternity Benefit Programme, is given in Statement-I and II, respectively (*See below*).

(b) Under Maternity Benefit Programme, allocations made since 2011-12 are as under:

Year	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17
Allocations	BE-520.00	BE-520.00	BE-500.00	BE-400.00	BE-438.00	BE-400.00
(Rupees in crore)	RE-403.00	RE-93.87	RE-300.00	RE-358.00	RE-233.50	RE-617.00*

*For implementation of Maternity Benefit Programme.

The State-wise details of funds released under this scheme since 2011-12 is given in Statement-III (*See below*).

(c) The Maternity Benefit Programme is a Centrally Sponsored Scheme being implemented through the State Governments/UT Administrations. The Ministry issues guidelines for implementation of the Programme, releases funds in the prescribed cost sharing ratio and monitors implementation of the scheme. Whenever, any incident of non-payment of benefits under the Programme is brought to the notice of the Ministry, the concerned State Government/UT Administration is requested to take necessary action in this regard. Adequate fund have been placed at the disposal of States/UTs for providing maternity benefit to the eligible beneficiaries.

(d) The Programme is implemented as per the guidelines and whosoever fulfils the eligibility criteria is eligible to receive benefit under the Programme.

Statement-I

State-wise list of 53 districts covered under the Maternity Benefit Programme

Sl. No.	State	Districts
1.	Andaman and Nicobar Islands	South Andaman
2.	Andhra Pradesh	West Godavari
3.	Arunachal Pradesh	Papum Pare
4.	Assam	Kamrup, Goalpara
5.	Bihar	Vaishali, Saharsa
6.	Chandigarh	Chandigarh
7.	Chhattisgarh	Dhamtari, Bastar
8.	Dadra and Nagar Haveli	Dadra and Nagar Haveli
9.	Daman and Diu	Diu
10.	Delhi	West, North West
11.	Goa	North Goa
12.	Gujarat	Bharuch, Patan
13.	Haryana	Panchkula
14.	Himachal Pradesh	Hamirpur
15.	Jammu and Kashmir	Kathua, Anantnag
16.	Jharkhand	East Singh Bhumi, Simdega
17.	Karnataka	Kolar, Dharwad
18.	Kerala	Palakkad
19.	Lakshadweep	Lakshadweep
20.	Madhya Pradesh	Chindwara, Sagar
21.	Maharashtra	Bhandara, Amravati
22.	Manipur	Tamenglong
23.	Meghalaya	East Garo Hills
24.	Mizoram	Lawngtlai
25.	Nagaland	Kohima
26.	Odisha	Bargarh, Sundargarh

Sl. No.	State	Districts
27.	Puducherry	Yanam
28.	Punjab	Amritsar, Kapurthala
29.	Rajasthan	Bhilwara, Udaipur
30.	Sikkim	West Sikkim
31.	Tamil Nadu	Cuddalore, Erode
32.	Telangana	Nalgonda
33.	Tripura	Dhalai
34.	Uttarakhand	Dehradun
35.	Uttar Pradesh	Mahoba, Sultanpur, Chhatrapati Sahuji Maharaj Nagar
36.	West Bengal	Jalpaiguri, Bankura

Statement-II*Benefit Programme during 2011-12 to 2016-17 (up to 06.03.2017)*

Sl. No.	States/UTs	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17
1.	Andhra Pradesh	17364	65762	72988	49196	6768	NR
2.	Arunachal Pradesh	1270	270	276	612	334	NR
3.	Assam	0	13865	46663	NR	NR	NR
4.	Bihar	26171	75669	60733	52617	NR	19284
5.	Chhattisgarh	6295	13613	11639	NR	NR	NR
6.	Goa	0	3612	861	3958	3113	2171
7.	Gujarat	24169	26226	22982	27309	27812	16508
8.	Haryana	3760	2483	2915	4200	3843	2538
9.	Himachal Pradesh	3884	1780	2654	4198	6126	5614
10.	Jammu and Kashmir	7873	10767	7246	17659	6585	NR
11.	Jharkhand	9247	7417	8700	8815	7576	NR
12.	Karnataka	21780	29069	26141	23342	26933	NR
13.	Kerala	15280	31962	27025	13947	12288	NR
14.	Madhya Pradesh	73865	66431	46494	55496	51268	67076
15.	Maharashtra	13897	47071	46809	50238	42752	NR
16.	Manipur	3247	0	NR	NR	NR	NR
17.	Meghalaya	1686	1199	850	NR	NR	NR

Sl. No.	States/UTs	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17
18.	Mizoram	0	2193	329	NR	Nil	NR
19.	Nagaland	NR	864	1052	333	NR	NR
20.	Odisha	29325	39714	36012	38438	41699	23220
21.	Punjab	690	12247	8319	7894	NR	NR
22.	Rajasthan	25067	41940	36947	47043	31037	27905
23.	Sikkim	528	1165	304	362	124	0
24.	Tamil Nadu	NR	43178	41672	43203	43198	30242
25.	Telangana				87141	6409	8334
26.	Tripura	2642	5031	2506	3740	2360	1914
27.	Uttar Pradesh	11141	14461	5560	2950	0	NR
28.	Uttarakhand	6766	6955	13074	9830	5213	NR
29.	West Bengal	0	58321	36090	53448	NR	NR
30.	Delhi	3734	12049	15796	8365	9425	NR
31.	Andaman and Nicobar Islands	300	394	2858	596	1197	NR
32.	Puducherry	1404	518	171	722	NR	NR
33.	Chandigarh	1700	5953	3228	768	277	NR
34.	Daman and Diu	NR	554	77	NR	414	NR
35.	Dadra and Nagar Haveli	1104	1434	NR	NR	159	NR
36.	Lakshadweep	NR	0	NR	NR	NR	NR
TOTAL		309749	644167	588971	616420	336910	207720

NR- Not Reported.

Statement-III

State/UT-wise and Year-wise details of funds released under the Maternity Benefit Programme during 2011-12 to 2016-17 (Up to 06.03.2017)

Sl. No.	Name of the States/UTs	2011-12 (Rupees in Lakh)	2012-13 (Rupees in Lakh)	2013-14 (Rupees in Lakh)	2014-15 (Rupees in Lakh)	2015-16 (Rupees in Lakh)	2016-17 (Rupees in Lakh)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	2451.79	2734.68	1814.47	3004.65	1502.32	-
2.	Arunachal Pradesh	41.60	23.59	0.00	41.49	20.74	17.44

1	2	3	4	5	6	7	8
3.	Assam	1751.53	0.00	149.78	1744.74	872.38	-
4.	Bihar	2420.89	0.00	1758.10	4862.81	2431.40	-
5.	Chhattisgarh	1069.62	557.76	1456.53	859.86	429.94	-
6.	Goa	170.34	57.40	300.95	164.30	82.16	75.37
7.	Gujarat	689.79	1271.23	1007.80	1504.88	1090.90	1056.20
8.	Haryana	130.30	50.35	343.65	-	171.82	-
9.	Himachal Pradesh	173.24	64.84	124.30	295.19	537.11	-
10.	Jammu and Kashmir	378.46	349.04	665.24	522.38	261.20	-
11.	Jharkhand	1174.25	0.00	34.64	-	17.32	50.00
12.	Karnataka	1884.22	0.00	1452.81	-	894.95	1306.96
13.	Kerala	862.72	553.45	1390.69	934.59	515.60	-
14.	Madhya Pradesh	1931.14	1698.75	2128.07	3627.44	2358.21	-
15.	Maharashtra	1121.18	0.00	3160.24	2838.51	1419.26	-
16.	Manipur	131.88	43.72	0.00	-	0.00	-
17.	Meghalaya	158.92	0.00	53.93	-	26.96	-
18.	Mizoram	84.88	54.76	0.00	19.39	9.70	-
19.	Nagaland	70.26	39.79	60.64	56.90	28.46	-
20.	Odisha	1258.35	336.84	2038.85	1796.57	1606.61	560.32
21.	Punjab	982.30	0.00	66.20	-	33.10	-
22.	Rajasthan	2300.22	0.00	935.01	3640.40	1820.20	-
23.	Sikkim	39.34	8.75	7.87	24.12	12.06	11.64
24.	Tamil Nadu	1150.07	0.00	3032.19	2241.40	1837.75	740.37
25.	Telangana	-	-	-	1877.78	938.90	-
26.	Tripura	213.81	0.00	161.76	209.70	479.83	-
27.	Uttar Pradesh	2294.67	0.00	95.29	-	47.64	-
28.	Uttarakhand	297.43	332.14	322.64	570.58	1182.74	-
29.	West Bengal	2517.43	0.00	394.82	3016.90	1508.46	40.86
30.	Delhi	1104.53	0.00	58.65	371.42	929.70	-
31.	Andaman and Nicobar Islands	63.51	12.44	122.32	44.35	72.67	119.43
32.	Puducherry	18.76	7.61	32.75	24.58	29.50	-
33.	Chandigarh	283.58	60.69	20.23	-	162.37	-

1	2	3	4	5	6	7	8
34.	Daman and Diu	24.04	0.00	4.13	18.70	9.34	-
35.	Dadra and Nagar Haveli	88.30	0.00	11.29	-	5.62	42.12
36.	Lakshadweep	50.52	0.00	0.00	-	0.00	-
TOTAL		29383.87	8257.83	23205.84	34313.63	23346.92	4020.71

- Not released.

Implementation of laws of security of women

†2546. SHRIMATI MISHA BHARTI:

SHRI SURENDRA SINGH NAGAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the measures taken for implementation of various special laws related to security of women;

(b) whether despite strict laws, crime against women is on the rise and if so, the details thereof;

(c) the details of progress in implementation of One Stop Centre scheme to provide integrated support and assistance to women; and

(d) whether implementing agencies are made aware of the implementation of women security laws, and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) State/UT Governments are responsible for implementation of various special laws relating to women protection. Further, the Ministry of Women and Child Development regularly reviews the implementation of the Act in workshops and conferences with State Governments/UT Administrations. The Ministry of Home Affairs (MHA) in consultation with Ministry of Women and Child Development has issued advisory from time to time to States/UTs on measures needed to curb crime against women. Apart from this, the Government organizes various seminars/trainings/workshops on matters of violation of child rights and to sensitize stakeholders across the country.

(b) The Ministry recognizes that incidence of crime against women cannot be controlled unless mindsets of people, in general, are made to change. There are many reasons behind increasing crimes against women such as unequal economic, social

† Original notice of the question was received in Hindi.